

आचार्य भगवान देव : उपाध्यक्ष महोदय जी, ये नये मुल्ला हैं, इन को मालूम ही नहीं है कि ये क्या चाहते हैं। इन को कोई हक नहीं है इस तरह की बात करने का। इन की गाड़ी पटड़ी से उतरती जा रही है।

PROF. SAIFUDDIN SOZ : To my mind, Dr. Farooq Abdullah has brought Jammu and Kashmir much more closer to India than anybody else...*(Interruptions)* I want to seek a clarification from the Home Minister. What is his idea about it ?

SHRI P.C. SETHI : There is no question of Dr. Farooq Abdullah bringing Jammu and Kashmir closer to India. Jammu and Kashmir is integral part of India. So far as the banning of the National Conference is concerned, whatever the hon. Member might have said, that is not the intention of the Government. Had it been so, we would have done it before the election.

MR. DEPUTY-SPEAKER : Mr. Kodiyian. Is he replying ? No.

MR. Indrajit Gupta, you are not replying. Are you replying ? The Minister has already spoken.

SHRI INDRAJIT GUPTA : Did he say anything about the National Integration Council ?

MR. DEPUTY-SPEAKER : I cannot say that.

SHRI P.C. SETHI : I welcome that suggestion.

MR. DEPUTY-SPEAKER : I shall now put the statutory resolution moved by Shri K. A. Rajan to the vote of the House. The question is :

"This House disapproves of the Punjab Disturbed Areas Ordinance, 1983 (Ordinance No. 5 of 1983) promulgated by the President on the 7th October, 1983."

The motion was negatived.

MR. DEFUTY-SPEARER : I shall now put the statutory resolution moved by Shri P.K. Kodiyian to the vote of the House. The question is :

"This House disapproves of the Chandigarh Disturbed Areas Ordinance, 1983 (Ordinance No. 6 of 1983) promulgated by the President on the 7th October, 1983."

The motion was negatived.

MR. DEPUTY-SPEAKER : I shall now put the statutory resolution moved by Shri Indrajit Gupta to the vote of House. The question is :

"This House disapproves of the Armed Forces (Punjab and Chandigarh) Special Powers Ordinance, 1983 ordinance No. 9 of 1983) promulgated by the President on the 15th October, 1983."

The motion was negatived.

16 42 hrs

PUNAB DISTURBED AREAS BILL.

MR. DEPUTY-SPEAKER : There is one amendment to the consideration motion by Shri Ramavatar Shastri. He is not present. The question is :

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 1st March, 1984," (1)

Amendment No. 1 was negatived.

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to make better provision for the suppression of disorder and for the restoration and maintenance of public order in disturbed areas in Punjab, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SEPAKER : The question is :

"That Clauses 2 to 7 stand part of the Bill."

The motion was adopted.

Clause 1, 2 to 7 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI P.C. SETHI : Sir, I beg to move :

"That the Bill be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

16.44 hrs

CHANDIGARH DISTURBED AREAS BILL

MR DEPUTY-SPEAKER : I shall now put the amendment moved by Shri Ramavatar Shastri to the vote of the House. The question is :

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 1st March 1984." (1)

Amendment No. 1 was negatived.

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to make better provision for the suppression of disorder and for the restoration and maintenance of public order in disturbed areas in Chandigarh, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER : We shall now take up clause by clause consideration. The question is :

"That Clauses 2 to 7 stand part of the Bill."

The motion was adopted.

Clauses 2 to 7 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI P.C. SETHI : Sir, I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

16.45 hrs

ARMED FORCES (PUNJAB AND CHANDIGARH) SPECIAL POWERS BILL

MR. DEPUTY-SPEAKER : The next is Armed Forces (Punjab and Chandigarh) Special Powers Bill. I shall now put the Amendment moved by Shri Ramavatar Shastri to the vote of the House.

The question is :

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 1st March, 1984, (1)

Amendment No. 1 was negatived.

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to enable certain special Powers to be conferred upon members of the armed forces in the disturbed areas in the State of Punjab and the Union Territory